

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.NO.1222 OF 1999.

DATE OF ORDER:24-8-1999

BETWEEN:

Mandali Bheemasekhara Rao.Applicant

And

1. The Senior Superintendent of Post offices,
Guntur Division, Guntur.
2. The Post Master General, Vijayawada Region,
Vijayawada.Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.L.Narsimha Rao

COUNSEL FOR THE RESPONDENTS :: Mr.V.Bhimanna

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr. P.L. Narasimha Rao, learned Counsel for the Applicant and
Mr.V. Bhimanna, learned Counsel for the Respondents.

2. The applicant in this OA is praying for a direction to the respondents to enhance his subsistence allowance payable to him at the rate of 75% of his pay in the revised scale of pay from 1-1-1996 by fixing his pay as per the Vth Pay Commission Scales of pay.



3. The applicant submits that this Tribunal in Judgment dated 13-3-1998 in OA.No.320 of 1997, has directed the respondents to pay him the subsistence allowance of 75% of his pay with effect from 25-11-1993 to 31-3-1996. The Bench did not indicate on what basis, which scales of pay he should be paid by 75%.

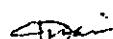
4. The applicant has submitted a representation dated 20-6-1998, (Annexure.III, page.11 to the OA) for paying subsistence allowance as prayed for by him. The applicant is only aware of the various citations to get the benefits. But, he has not quoted any rule, which he now relies upon to get the relief as prayed for in this OA.

5. Hence, the applicant is directed to submit a fresh representation indicating the rules by which he is eligible for the relief as prayed for in this OA. If such a representation is received from the applicant, the respondents should dispose of the same within a period of two months from the date of receipt of that representation.

6. With the above direction, the OA is disposed at the admission stage itself. No costs.



(R.RANGARAJAN)
MEMBER (A)



(D.H.NASIR)
VICE CHAIRMAN

DATED this the 24th day of August, 1999
Dictated in the Open Court



DSN

COPY TO:-

1. H.D.H.N.J
2. H.R.R.N.M (A)
3. H.B.S.J.P.M (D)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND IIND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN,
MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER DATE: 24/8/99

MA/RA/CP. NO

IN
O.A. NO. 1222199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

(6 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

Hyd 6 Aestis

